## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAL BENCH

Dated on this the 19th day of February 2002

Coram: Hon'ble Mr.Justice Birendra piksnit - Vice Chairman Hon'ble Mr.B.N.Banagur - Memper (A)

(1) <u>O.A.885 of 2001</u>

B.K.Katkar,
Junior Telecom Ullicer,
U/O DIV.Engineer Yerawada,
Pune.
(By Advocate Shri D.V.Gangal With
Shri S.V.Marne)

#### VKRSU8

1. Union of india

through the secretary,

Ministry of Communications,

sanchar Bhawan, New Delhi.

The Chief General Manager,

Managastra Telecom Circle.

Manarastra Telecom Circle, Mumbal - 411 001.

J. Principal General Manager (East), Pune Telecom, Telephone Bhawan, Bajirao Road,

Pune - 411 002.
(By Advocate Shri V.S.Masurkar)

- Kespondents

(2) U.A.886 or 2001

D.S. Harisangam,
Junior Telecom Officer,
U/O General Manager (East),
Snankersneth Koad,
Pune.
(By Advocate Snri D.V.Gangai with
Snri S.V.Marne)

- Applicant

## VKRSU8

through the secretary,
ministry of Communications,
sanchar Bhawan, New Deini.
The Chief General Manager,

Manarastra Telecom Circle, Mumbai 411 UU1.

The General Manager,
Pune Telecom,
Kumar Estate Bullding,
Sankertsneth Koad,
Pune.

(BY Advocate snri v.s. Masurkar) - Mespondents

(3)

## U.A.887 Of 2001

D.B.Jain,
Junior Telecom Ufficer (Phone),
U/O Divisional Engineer (Trunks),
Pune Telecom, Pune,
(By Advocate Shri D.V.Gangal With
Shri S.V.Marne)

- Applicant :

#### **ARREAR**

- 1. Union of india through the Secretary, Ministry of Communication, Sanchar Bhawan, New Delhi.
- Z. The Chief General Manager, manarastra Telecom Circle, mumpal.
- The General Manager,
  Pune Telecom District,
  Dept.of Telecommunications (BBNL)
  Telephone Bnawan, Bajirao Road,
  Pune 411 UUZ.
  (By Advocate Shri V.S.Masurkar)

(4)

O.A.888 of 2001

M.B.Sagar,
Junior Telecom Ullicer,
U/O General Manager (East),
Snankersneth Koad,
Pune.

(By Advocate Shri D.V.Gángai With Shri S.V.Marne)

#### <u> Vekrur</u>

- 1. Union of india through the secretary, ministry of Communications, sanchar Bhawan, New Deini.
- Z. The Chief General Manager, Manarastra Telecom Circle, Mumbal.
- J. The General Manager (East),
  Pune Telecom/
  Kumar Estate Bullding,
  Snankersneth Koad, Pune.
  (By Advocate Snri V.S.Masurkar)

- kespondents

(5) <u>O.A.888 or 2001</u>

K.P. Patl1,
Junior Telecom Ufficer (Phone),
U/o General Manager (Telecom),
Jaigaon - 425 UU1.
(By Advocate Shri D.V.Gangal With
Shri S.V.Marne)

- Applicant

ARKRAR

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1.
          Union or india
          through the Secretary,
          Ministry of Communications,
          Sanchar Bhawan, New Deini...
  z.
          The Chief General Manager,
          Maharastra Telecom Circle,
          Mumbaı.
          The General Manager,
  ქ,
          Jalgaon Telecom District
          Department of Telecommunications (BSML)
          Telephone Bhawan, Jalgaon.
          (By Advocate Shri v.s.Masurkar)
                                                   Kespondents...
 (6)
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                                       <u> 2001</u>
          Gunwant Motiram Nagie,
          Junior Telecom Utilcer,
          Bharat Sanchar Nigam Ltd.
          AKO1a.
                                                         APP11cant
K.
          (By Advocate Shri K
                                   Yelwe)
                                 VEKSUS
  1.
          Union of india-
          through the secretary to the
          Government of Thaia,
          Ministry of Communications,
          (Department or Telecommunications)
          sanchar shawan,
          New Delni/
          The Chief General Manager (Telecom),
 Z.
          Manarastra Circle,
          Bharat Sanchar Nigam Ltd.,
          Mumpai.
          The Géneral Manager, 🧠
  3.
          Telecom District,
          Akoía.
                                                          Kespondents.
          (By Advocate Shri V. S. Masurkar)
                            O.A.891 Of 2001
          rrakasn kanu mnaske,
          Junior Telecom Utricer
          Bharat Banchar Nigam Ltd.,
          AKOLa.
                                                        -...Applicant
          (By Advocate Shri K. R.
                                  Yelwe)
                                 ARKRAR
          union of india
          through the Secretary to the
          Government of India,
          (Depártment of Telecommunications)
          sanchar Bhawan,
          New Delbi.
          The Chief General Manager,
  z.
          Telecom Manarastra Circle,
          Bharat Sanchar Nigam Ltd.,
          Mumpa1.
  J.
          The General Manager,
          Telecom District,
          акота.
          (By Advocate Shri V.S.Masurkar)
                                                        - Kespondents
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(8)

# U.A.908 of 2001

Prakash Hanmantrao Ladnekar, Junior Telecom Ullicer, Bharat Sanchar Nigam Ltd., AKola. (By Advocate D.V.Gangal With Shri S.V.Marne)

- Applicant

#### VEKSUS ...

1. Union of india
through the Secretary to the
Government of India,
Ministry of Communications,
(Department of Telecommunications)
Sanchar Bhawan,
New Deini.

Z. The Unier General Manager (Telecom),
manarastra Circle,
Bharat Sanchar Nigam Ltd.,
Mumbal.
(By Advocate Shri V.B.Masurkar)

- Kespondents

(9)

## UA 912 OT 2001

A.K.Patll,
sub Div.Engineer,
(Survey/Transmission II)
Department of Telecommulcation,
Jaigaon.
(By Advocate Shri G.S.waila)

- Applicant

## **ARKRAR**

through the Chief General Manager,
Manarastra Telecom Circle,
Fountain Telecom Building,
Fort, Mumbal 400 001

Z. The General Manager,
Jalgaon Telecom District,
Jalgaon 4/25 001.

- kespondents

(10)

## U.A.916 Of 2001

(By Advocate Shri /v.s.Masurkar)

manesn Vijay Singh Gujar,
Junior Telecom/Ullicer,
U/O General Manager Telecom,
Vasai.
(By Advocate Shri D.V.Gangal With Shri S.V.Marne)

- Applicant

Union of India
through the Secretary,
Ministry of Communications,
Sanchar Bhawan,
New Deini.

Z. The Chief General Manager, Manarastra Telecom Circle,

Mumbal - 411 001.

The Assistant General Manager, Kaiyan Telecom, Kaiyan 421 301. (By Advocate Snri V.S.Masurkar) ...

- Kespondents

(11)

K.

## O.A. 10 of 2002

Sarjerao Bhagaji More, Junior Telecom Ufficer, U/O General Manager Aurangapad Telecom District, Aurangapad. (BY Advocate Shri Day

Bangal with Shri S.V.Marne)

-Applicant

#### **ARKRAR**

1. Union of indiá through the secretary, Ministry of Telecommunications, sanchar Bhawan, New Delhi.

Ζ. The Chief General Manager, Manaraștra Telecom Circle,

Fountain Telecom Building, Fort, Mumbai - 400 001. The General Manager, Aurangapad Telecom District, . J. C/T.O., Fullding, Banadurpura, ... Áurangap⁄aα.

(By Advocate Snri V.S.Masurkar) - - kespondents



#### ORDER

Birendra Diksnit, Vice-Chairman.

these eleven Original Applications moved under section 19 Administrative iripunals Act, 1985 have been filed by Junior lelecom Officers posted at different divisions of manarashtra Circle of Bharat Sanchar Nigam Limited (in short, BSNL) who have been transferred by a common transfer order. Ine transfer of each of the applicant is from their respective lelecom bivision to Goa lelecom Division. ine transter order nas peen communicated to applicants by Assistant General Manager (S1) at the office of Chief General Manager, lelecom, Manarastra Circle, Mumpaı by letter dated 25.11.2000 on a letter head of BSNLwherein it is stated that /as per approval of unier Manarashtra Circle, Mumbal the said transfers and postings are ordered. As each applicant has challenged the order of transfer by filing separate UA. In these UAS., beside taking common grounds, /they//have raised pleas on merit applicable to. individual cases,

2. Ine facts giving rise to these was are that the applicants are Junior Telecom Officers (for short J10) GCS Grade B cadre be onging to Manarashtra Circle of BSNL. Ine cadre of J.1.0's is a circle cadre. A circle is divided into Divisions and applicants are posted in different Divisions of Manarashtra circle. Inough eleven J.1.0.'s have approached this Tribunal challenging the impugned order, 20 J.1.0.'s belonging to different divisions have been transferred from their respective Divisions to Goa Division. The initial transfer order was of 21 persons of different divisions but as transfer order of one

- applicants have either been charge-sheeted and are facing disciplinary proceeding or are facing criminal prosecution. According to case set up by applicants, each applicant has submitted representation against his transfer soon after, but as nothing has been done by respondent ordering transfer, therefore they have approached this Iribunal.
  - on merit, but las pleas raised by applicants in all cases are more or less common and same. Arguments advanced by learned counsel for applicants is either applicant could not be transferred due to pendency of disciplinary proceedings or ne could not be transferred during pendency of criminal cases. As arguments are common, all the cases can be disposed of by common order.
  - Ine /common argument by learned counsel on the basis of stand taken in these cases is that all the applicants as well non-applycants, / except one, are facing either disciplinary proceedings or/criminal prosecution and therefore they have singled out and transferred in mass to Goa Telecom Division from different Divisions. On that pasis the common argument which has peen advanced is that the transfer order is the nature of ın 1ne ot service. punishment and is not in the exigencies applicants claim is also that the order has been colourable exercise of power and is abuse of the power by authority. Ine argument is that the order is vitiated due mailce in law beside being in violation of Rules 66, 67 and 68 of

departmental instructions as published in volume - III of Manual of Department of Posts and Telegraph at pages 28 - 29. Each applicants has also highlighted personal difficulty and made grievance against the transfer order as being issued in mid-academic session when their children are studying or because applicant himself is or some of his family member is ill.

- The stand of applicants has been disputed by Respondents. According to the Respondents, this Tribunal lacks jurisdiction to entertain and try original applications filed by applicants. The ground for challenging the jurisdiction is that BSNL is a government company which has not been notified under section 14 (2) or the Administrative Tripunais Act, 1985 (in therefore, this Tribunal lacks snort Act) and, jurisdiction to entertain these cases which are against BSNL. The Respondents have also/disputed the claim or applicants on Their stand is that the applicant being JTO of GCS Gr. - 8 cadre, which happens to be a Circle cadre, the applicants are liable to be transferred in accordance with conditions of service anywhere in the Manarashtra Telecom Circle, Which consists of state of manarasntra and state of Goa. As all the O.As. been argued simultaneously, as they raised more or less common grounds, they are being disposed or by a common order.
- 7. The learned counsel for Respondents has argued that the applicant is working with BSNL and as the order of transfer has been passed by BSNL, which has not been notified under section 14 (2) of the ACT, therefore, this Tribunal does not have jurisdiction to entertain the OA and grant relief prayed for by the applicants. He pointed out from documents filed that all the

orders and correspondences under challenge are from SunL and they are not in exercise of power as an officer of union of India. The argument is that as SunL is not notified under Section 14 (2) of the ACT, matter does not fall within the jurisdiction conferred on this Tribunal. Shri D.V.Gangal, Advocate appearing on behalf of the applicants opposed the objection raised. His contention is that admittedly applicants belong to GCS Gr. B cadre and as the officers of GCS Gr. B cadre have not been absorbed by SSNL till this date, they continue to be under the employment of Central Government and as the transferring officer is an officer of Central Government, he has passed order in exercise of power as an officer of Central Government and covernment and not as an officer of SSNL.

Undisputedly, employees of Gr. C. and D., who ware working with the Telecommunication Department, opted for being apsorbed by BSNL, which has its own identity as a Government Company, and the employees of the said two Groups stand apsorbed and are now emptoyees of BBNL. As Applicants claimed themselves to be emproyees or union or India belonging to relecommunication Department in Gr. B, who are posted on for managing the work of The stand taken by applicants is that they are working as emptoyees or Government or India and are directly getting orders officers of the Government of India and as transfer order has been passed by an officer of Central Government, According to argument or Mr. Gangai unless are maintainable. applicants are absorbed by BSNL, after due formalities, they continue to be employees or union of India. He has pointed out that the applicants have neither been absorbed by BSNL nor they have been asked to give option for absorption by BENL.

9. The argument of Learned Counsel for Respondents Mr.v.s.Masurkar has been that applicants are employees of BSNL and Respondents relied upon the decision of Pradir Kanti Choudhry vs. Union of India & others passed in UA No.2/2001 decided on 3.1.2001 by calcutta Bench of the Central Administrative Tribunal, that applicant did become employees of BSNL. Various other authorities were also cited by counsel for applicants to support his contention. After hearing counsel for the parties the judgement was reserved by us.

we cannot understand as to/wny BSNL 18 not coming up with 10. specific plea setting out exact felationship with Group 'A' and Group 'B' officers who are working and managing its affairs. these was the judgment was reserved by us but they had tobe neard again on the request of learned counsel for respondents. It was diriected to be listed as learned counsel wanted that a recent judgment of Deini High Court/in the case of Ram Gopai verma vs. Union of India, (2001 Las 10/3/81) be also considered. He cited that judgment to show that/the Deini High Court has held that the central Administrative printing has no jurisdiction to entertain petition in absence or hotification under section 14 (2) of the Administrative Tribunais Act. Except placing the cases of Prabir kanti Chouchury (supra) which proceeded on the assumption that "since the Department or Telecommunication has become BSNL w.e.i. 1.10.2001, we are not possessed of any material on record on the pasis of which we can conclude that all officers and employees or Department of Telecommunication of Union of India working with indifferent fircles of 88NL have become 88NL employees and cease to be with the concerned department or union or India. We are unable to understand that when BSNL was contesting inherent lack

or jurisdiction in this Tribunal on the said ground then why they nave not stated in their written statement that applicants stand absorbed with BSNL or they have the status or deputationist to support this factual position. Respondents have not stated that in written statement and merely relying on Calcutta Sench judgment of Central Administrative Tribunal contended that Group and Group B Officers of Telecommunication Department nave Decome Utilicers of BSNL. Respondents could have even filed affidavit in support of it. Examining the case, we find that the case relates to employees who were on deputation with mahanagar Telephone Nigam Limited (in short MINL) and, therefore, for the purpose or suspension, they were directly under administrative control of MTNL. The distinguishing feature of present case that respondents have falled to inform us in this case as to in what capacity the respondents are with sent i.e. are they now employees or department of demmunications or BBNL and if there is any notification order to that effect. As the order was by officers of the Department of Telecommunications, Government of india, we asked learned counsel for respondents to inform us even exercise or power by orricer ordering transfer. we have asked specifically that it they exercised bomerrembrokees of RRMF or as that of Central Government. The counsel for respondents could not tell /us as to/in what capacity they passed order. not answer query as to whether the relationship between BENL applicant or master and servant has come into existence and applicants cease to be in employment of union of india. Thus, in the case of kam Gopal Verma (supra), it was an admitted case of parties that employees involved were on deputation, held that Central Administrative Tribunal had no jurisdiction. Here we find that fact is in dispute. The respondents are withholding the fact that whether officer transferring applicants was an officer on deputation with BSNL or ne ordered in discharge of functions as an officer of Government of India as well as if applicant stands involved the case is distinguished.

- decision of Hukam Chandra Goyai vs. Union of India, (UA No.56/2001 decided by the Mumbal Bench on 10.4.2001), which was taken up to Bombay High Court in writ Petition No.2256/2001, wherein the High Court has upheld the order of Tribunal by leaving open the question for determination of jurisdiction. In this case, the objection which has been taken before us has not been the subject matter of consideration.
- The other decision As or Action Committee Qualified Telecom Technical Assistants for Promotion Posts of Junior Telecom Ullicers & others vs. Union of India & others, Nos.246, 278, 205 and 282/2001 decided on 23.7.2001).so far this case is concerned / it is a Division Bench order to which one of us was party. / The case related to employees of Group 'C', who were formerly employees of union of India and therein it was admitted case of parties that the concerned employees stood absorbed/by BSNL which is not the case here. it is for the reason/ that Division Bench after knowing that the employees of tnat/case being absorbed by BBNL and BBNL being not of the Act. under Section 14(2) tnat 1t рета maintainable before the Tribunal.
- as the respondents and not disclose the relationship despite query being raised by us, the learned counsel for respondents tried to shift the responsibility on applicants to

burden of proof to snowilTribunal has jurisdiction on applicants.

This takes us to the question as to whether applicants required to snow ouster or jurisdiction of the Tribunal or the respondents. The normal rule is that the person who alleges a court or Tripunal does be have jurisdiction has toshow that the Court or Tribunal hearing a case does not have jurisdiction. The Learned Counsel for Respondents is not right in contending that it was for applicant to establish that the Court nas jurisdiction. The contention cannot be accepted. The reason 1s that when the Respondents stand is that this Trybunal does not jurisdiction to entertain and try this UA, it was for Respondents to establish the lack of Jurisdiction of this Tribunat. For examining as o which party was required to prove each of jurisdiction we would like to point out that here the supposed to possess documents which could show the relationship or applicants with BSNL and tne status relationship of officer ofdering the said transfer. The fact is within special knowledge or BSNL as to whether Group 'A' Officer of the Department of Telecommunication, who ordered transfer, was exercising power as an officer of BSNL or as an officer of Telecommunication Department of Union of India. As the fact is in special knowledge of respondents and as no affidavit or accument has been filed to show us exact relationship of applicants or officer ordering transfer with BBNL, the preliminary objection or kespondents is liable to be rejected.

which is not before us, we considered it necessary to have specific stand of respondents on affidavit if applicants of that

case who are of Group B. Continue to be in the employment of Union of India or they are employees of BSNL. In that case counsel for BSNL orally asked for time to obtain instructions.

above Stand. We granted time and asked to file arridavit of an officer of BSNL on it. On next date, when that case was taken up, we asked the Learned Counsel for Respondents, who happens to be same counsel for BSNL in these cases, as to whether arridavit was being filed, the Learned Counsel stated that BSNL was that not going to file any arridavit in that respect. The stand now taken up before us by Respondents is that the onus of proving that the Tribunal has jurisdiction to try the case is on applicant.

- 16. Be it as it is, as we are or the view that it was for the respondents to pring relevant material for ousting the jurisdiction of this fribunal and as they have not done it, in absence of any material to establish that the employer of applicants cease to be the Union of India, the objection of the Respondents that this Tribunal does not have jurisdiction fails. This takes us to consider the claim of applicants on merits.
- The facts of all the cases are more or less similar giving fise to common question of law and therefore, before considering the case on merits, we would like to narrate the facts of each case. As the Learned Counsel for applicants first argued UA No.887/2001, we will be considering it as leading case for considering arguments.

#### UA NO. 887/2001.

applicant's case is that he was appointed as Technician on 10.6.1955 and was promoted as Junior Telecom Officer, which is a Group B post on 13.6.1984. By a Memo at. 28.10.1997/5.11.1997 the D.E. Phones, Rural-1 proposed to noid an enquiry against applicant under Rule 14 of the central civil Services (Classification, Control & Appeals) Rules, 1965 (in short, cus kules). The charges, in substance, were that the applicant falled to follow the formatities while providing six new telephone connections. A reply was submitted by applicant on £ 28.11.1997 and an enquiry was conducted and singuiry keport was The enquiry report is against the submitted on 9.6.1998. applicant, put it has not been tinalised till the passing of the impugned order when applicant together with 20 other jrus peen transferred from pre office of v.E. (Trunks) rune refecom to Goa Telephone District. The objection of the applicant is that under instruction / 66 Ok Fost & Telegraphs Manual, vol. III ne could not be transferred pending enquiry. The Learned Counsel applicant/nas also contended that the order is punitive in nature as all the 21 persons who were transferred (except A.J. Jawate's (who is ag Si.No.2) transfer order has been cancelled as ne was not under clout with either disciplinary or criminal proceedings pending like others). It is further argued by Learned Counger for the applicant that his daughter is in College, the transfer order is in the mid-academic session is lilegal and bad in law.

## U.A. NO.885/2001.

The applicant's case is that he was appointed as Telephone Operator on 22.3.1983 and was promoted as Junior Telecom Utilicer, which is a Group B. post on 8.7.1994. On

6.9.2001 a memo was issued to the applicant as to why disciplinary proceedings should not be initiated against him in respect of mis-conduct of certifying bills of contractors with higher measurements. He has submitted his reply on 20.9.2001 denying the alleged mis-conduct. It is them that the General Manager (East) Pune issued a charge sheet under Rule 16 of CCS (CCA) Rules, 1965 alleging that the applicant certified the bills of contractors with higher measurements with mala fide intention and causing loss to the Department, The applicant submitted his reply on 25.10.2001. The Enquiry Officer fixed the enquiry for 20.11.2001 on which date preliminary hearing took place when all the charges. The said Disciplinary applicant denied Proceedings are pending and during the pendency of the said proceedings on 26.11/2001, the applicant has been transferred from the office of / the General Manager (East) Pune Telecom District to Goa/ T.D./ He represented on 6.12.2001 which representation is pending. The Learned Counsel for the applicant has argued that the applicant could not be transferred during the pendency of Disciplinary Proceedings. He further argued that the 🔩 order is punitate in nature as the applicant has been transferred together with 19 other persons who were either disciplingry proceedings or criminal prosecution who have been singled out for the purpose of transfer. On the basis of averment in paragraph 4.10 that the applicant's daughter is studying in School and yet the transfer has been ordered in the mid-academic session, which is bad in law.

## O.A. No. 886/2001.

The applicant was appointed as Telephone Operator on

1.4.1986 and promoted as J.T.O. on 10.2.1992. On 6.9.2001, the applicant was asked to show cause as to why an enquiry should not be conducted against him for mis-conduct of certifying the bills of higher measurements. The applicant asked for supply of about 80 documents to enable him to explain his position, which is not disputed by Respondents. The applicant submitted his reply 20.9.2001 denying the alleged mis-conduct. The applicant, who was working at Yerawada Division, Pung was then transferred on 3.10.2001 to the office of the General Manager (East) Shankar Seth Road, Pune. After said transfer a charge sheet under Rule 16 of CCS (CCA) Rules was issued/to applicant for certifying the bills of contractors with higher measurements, with mala fide intention and for Susing loss to the department to which also 70 31.10.2001, an Enquiry Officer applicant replied. appointed by the General Manager (East) Pune Telecom District. Now the enquiry has to take place and the Enquiry Officer has fix the date for hearing. But, before that applicant has been transferred vide impugned order dt. 26.11.2001 to Goa T.D. applicant's contention on merit is that under Instruction 66 of Posts & Telegraph Manual Vol.III he could neither be transferred during the pendency of disciplinary proceedings nor the exercise of power is bona fide. According to the arguments of the counsel for the applicant, the transfer order is punitive in nature the persons who are under cloud alone have been transferred and not a single person who was not under cloud have been ordered to be transferred to Goa T.D. by impugned order to the same Goa T.D.

He has further claimed that he has four years old school going son, the transfer order in the mid-academic session is therefore, bad in law. Further, it is argued that his mother who is sick had two heart attacks.

#### O.A. No.888/2001.

The applicant was appointed as TOAy(Clerk) on 22.3.1977 and promoted as J.T.O. on 20.12.1996. On 6.9.2001, the applicant was asked to show cause as to why an enquiry should not be conducted against him for mis-conduct of certifying the bills of higher measurements which charges have been denied in his The applicant was issued charge-sheet 20.9.2001. reply dt. under Rule CCS (CCA) Rules, 1965 on the allegations mentioned in The Disciplinary Authority without waiting for reply of the applicant on the charge sheet decided to hold an enquiry and appointed Enquiry Officer, as well as, Presenting Officer on same day i.e. to say 15.10.2001. Applicant subitted his reply the reply to/the charge sheet and has stated that he has not been given inspection of document, as well as, the Enquiry and Officers /could not have been appointed without Presenging | considering his reply. The Disciplinary Authority appointed fresh Enquiry Officer to conduct the enquiry on 31.10.2001. On 9.11.2001, the preliminary hearing was fixed for 20.11.2001 bу Enquiry Officer and during the pendency of enquiry applicant has been transferfed from office of General Manager (East) Pune to /The applicant has represented 6.12.2001 and Goa T.D. approached this Tribunal immediately thereafter on 10.12.2001. The main grievance of applicant is that the transfer order is punitive in nature as he together with 19 persons under

alone have been transferred by the single order. It is argued that as per Instruction 66 of Posts and Telegraph Manual Vol. III during the pendency of disciplinary proceedings he could not be transferred. Further, it is argued that his daughters are studying in College and therefore, transfer could not be ordered during mid-academic session. He has also claimed that he is in difficulty because his wife is working at Pune and under the guidelines, he should be posted at a place where his wife is working.

# C. O.A. No.889/2001.

The applicant was appointed as a Technician on 18.4.1984 on 1.2.1999 Applicant was transferred and promoted as J.T.O. from Jamner to Bhusawal in the Month of July, 2001. applicant was issued with a charge sheet on 15.10.2001 alleging that he had certified the bills of contractors at higher The applicant replied to the charge sheet on measurement. On 19.11.2001 the Respondents appointed Enquiry 9.11.2001. Officer and Presenting Officer for conduct of enquiry against applicant. In the meantime, on 19.11.2001, applicant has been transferred along with 19 other persons on the same day. enquiry/officer fixed 29.11.2001 for preliminary hearing. Οn 6.12,2001 app/icant submitted his reply against the order of transfer. The present OA is filed on 10.12.2001. Applicant has stated in para 4.9 that he is being singled out amongst others for transfer though he is facing disciplinary action. Counsel for the applicant has contended that the applicant's transfer pending enquiry is punitive in nature in terms of

Instruction 66 of Posts and Telegraph Manual Vol.III as he has been transferred along with 19 other persons who are either facing disciplinary proceedings or criminal prosecution.

O.A. No.890/2001.

The applicant was appointed as Wigeless Operator on from October, 1992. J.T.O. 7.5.1975 and promoted as Subsequently, he was transferred from Mumbai to Akola in the year 1996. It is submitted that the applicant was issued with a charge sheet on 16.7.1997 by the Anti Corruption Branch and the criminal proceedings is in progress. The Respondents have issued a transfer order on 26.1/1 2001 transferring him from Telecom District Akola to Goa T.D. and that the applicant has made a representation on 4.12 2001 to the effect that the transfer order is in violation of Rule 66 of Post & Telegraphs Manual Vol.III If disciplinary case is pending against the which stipulates that official, then the official should not be transferred out of the jurisdiction of the disciplinary authority. Therefore, it is argued that the order of transfer is punitive in nature and issued with mala fide intention to punish the applicant.

O.A. No. 891/2001.

The applicant was appointed as Phone Inspector on 24.4.1974 and subsequently promoted as J.T.O. (Group 'B' post) on 25.4/1989 and posted at Nanded. He was further transferred to Akola in the year 1992. It is submitted that he was issued with a charge sheet by the Anti Corruption Branch and a criminal proceedings is in progress. The Respondents have issued an order on 26.11.2001 transferring the applicant from Akola T.D. to Goa

T.D. It is argued the transfer order is in violation of Rule 66 of P & T Manual Vol. III which stipulates that if disciplinary case is pending against an official, then the official should not be transferred out of the jurisdiction of the Disciplinary Authority. Further, it is submitted that he is having two daughters to be married off and an ailing old mother. Finally it is argued that the transfer order is punitive in nature and is issued with mala fide intention to punish the applicant.

## O.A. No.908/2001.

applicant was appointed as J.T.O. (Group 'B' post) The w.e.f. 8.7.1991 and was posted at Aurangabad. He was transferred to Latur on 12.6.2001 in public interest. It is submitted that the authorities of Anti Cocuption Branch have issued a charge sheet on 24.4.1998 and a criminal proceedings are in progress. The Respondents have issued an order dt. 26.11.2001 transferring the applicant from Latury. D. to Goa T.D. It is submitted that the transfer order is in violation of Rule 66 of Post and Telegraphs Manual Vol.III which clearly stipulates that if (disciplinary case is pending against an official, then the official/should not be transferred outside the jurisdiction of the Disciplinary Authority and claims that the transfer order is punitive in nature and is issued with malafide intention to pynish the /applicant. Further, it is alleged that the applicant is having school-going children and the transfer order is issued in the mid-academic session,

# O.A. No. 912/2001.

The applicant was appointed as J.T.O. on 27.4.1995 and

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promoted as Sub Divisional Engineer on officiating basis w.e.t. March, 2001. ine applicant was issued with a charge-sheet dt. 27.4.1995 and Enquiry Officer was appointed on 12.5.1995. there was no progress in the conduct of enquiry, the applicant approached the Iribunal vide U.A.No. 643/99 and the UA was. disposed of with a direction to complete the disciplinary proceedings within a period of six months from 14.8.2000. the enquiry is complete, no final order ∕is′ passed. Ιt 18, therefore, argued that the applicant was Sub-Divasional Engineer and not J.1.0, and therefore the authority who transferred was not competent as well as it amounts to his reversion. tnat case was \s/imi/iar to A.J. Jawaie, whose argued nis cancelled on Myne ground transter nas been that ne 11 argued that even as J.T.U., in Sub-Divisional Engineer. terms of Instruction 66 pt/ Post and lelegraphs Manual vol. III the disciplinary case is pending, then the official could not be jurisaiction transferred out of the QΤ tne disciplinary authority. Ine tránster ørder is, theretore, punitive in nature and is issued with malatide intention in order to punion the applicant. Further, it is submitted that the applicant is having school-going /children and the transfer order is issued in the mid-academic/sessiøn.

#### U.A. NU.: /916/2001.

The applicant was appointed as Technician on 10.12.1990 and was / promoted as J.I.U. on 23.12.1998. It is submitted that the applicant was issued with a charge-sheet alleging that he had falled to follow formalities while providing new telephone Inough the enquiry is complete, no final order is connections. passed and therefore the disciplinary proceedings pending. The applicant is transferred alongwith 20 other J.f.us. are transferred Goa I.D. from Kalyan I.D. It is argued that to in terms of Instruction 66 of Post and Telegraph Manual Vol.111 which stipulates that if disciplinary case is pending against an official, then the official should not be transferred out of

jurisdiction of the disciplinary authority. Further, it is submitted that applicant's brother is studying in college, wife is under medical treatment and he has also submitted disability certificate of applicant's sister to prove that his stay at the present station is very much essential.

## O.A. No. 10/2002.

The applicant was appointed as Transmission Assistant on 7.12.1975 and promoted as J.T.O. on 21.6.1999. It is submitted that the applicant inspite of not facing with any departmental or criminal proceedings, he has been transferred to Goa T.D. from Aurangabad T.D. along with others who are facing departmental or criminal proceedings except the applicant. He assails the order on the ground that has been included in the transfer order with the persons who under croud. It is argued that the applicant is having school-going children and the transfer order is issued in the mid-academic session. It is also submitted that applicant is a patient of Diabetes and hypertension.

is that the applicants could not be transferred pending disciplinary proceedings/criminal proceedings in view of Instruction 66 of the Post and Telegraph Manual Vol.III. It is well settled that an employee who is appointed on a transferable post is liable to be transferred from one place to another and he cannot raise a grievance against it. Transfer is an ordinary incident of service and in respect of government servants it is a normal feature. No one has any right to remain at one place where an employee is in a cadre which he joins with an open eye that he can be transferred. Instructions under 66 of the Post

and Telegraph Manual vol. Ill is only an administrative instruction, which may be of assistance while ordering transfer, but that cannot be enforced in court of haw and therefore, we are not impressed with the argument that in view or instructions the applicant could not be transferred during the pendency of the disciplinary proceedings. Same principle apply in respect or trial of criminal cases and it somebody is being prosecuted, then he can very well seek leave, which will be a good ground for sanctioning of leave for the employer so that the person attends to court proceedings, but even on that ground it cannot be said that the authorities do not have the power to transfer merely because criminal proceedings is pending at the station where he is posted.

The argument of Tearned Counsel that 20 persons including applicants who have been transferred from different Telecom pistricts, all of whom have been transferred to Goa T.D, simultaneously, creates a doubt that a bunch of officers have been singled out except one applicant in OA No.10/2002) against whom disciplinary or criminal proceedings is not pending and sent to one place. There is no explanation from the side of the Respondents as to now and why, names of officers who are not under cloud is not there in order. Officers who are under cloud alone are there. Had it been a case of one of two or three officers, who would have been transferred simultaneously, then we could have taken it as a co-incidence of chance that some persons stands transferred. But, here we find that who have been transferred, bunched together, we under cloud. Nothing has been shown to the contrary despite such a plea being raised by

existence reliance is being placed on power of officers appincants: except to transfer as well as transfer is an incidence of service. ailegations of malice was being made against respondents, then it was incumpent for respondents to have assigned the reasons as now this nappened. Because of this transfer of similarly situated officers and the absence of reason from the side respondents in transferring officers, bunched together, against whom disciplinary proceedings are pending or criminal proceedings are going on indicates that the action of the transferring authority is not a bona fide one and he has singled out those who are under Had tnis peen not there, then there were bound to be officers who are not under cloud. Direct evidence of mailce difficult but it is from circumstances that one has to arrive to Here, we find that officers who were under criminal /prosecution disciplinary proceedings or/ \n/dif<del>fere</del>nt/Divisions of different districts and transferredto same division stand ₽0 considering the number of officers transferred, it is to conclude that the transferring authority has picked up only those persons who are under /cloud. 1t 18 tne proceedings mentioned aboye which appears the basis for picking The power of transfer conferred officials for transfer. punitive in nature where persons under cloud alone are peing sent/to Goa Telecom District. However, as we are that the transferring officer instead of exercising the power for which it/has been conferred to transfer appears to have sent the officers under cloud to Goa delecom in nature, it is colourable exercise of power which is Inus, we would like to quash the order respondents that while exercising the power of transfer, if there is necessity of certain J10s to be sent to Goa 1.D. then they have to see that not only those persons who are under cloud: snould be bunched together that while transferring it is not only wnat 18 peing done is bonafidely done but it should also exercising power bonatidely. appear that ne 18 is these responsibility, equally to see that none points finger in respect of manner in which power is exercised.

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Beside, what has been said above, even if the respondents wanted to transfer applicants then in respect of applicants in the eleven OAs before us they were supposed to follow the law enunciated by the Supreme Court in the case of Director General of Education Vs. O. Karuppathevan [(1994) 28 AIC 99] wherein Apex Court has held that:

Although there is no such rule, we are of the view that in effecting transfer, the fact that the children of an employee are studying should be given due weight, if the exigencies of the service are not urgent.

we find that despite specific stand being taken by the applicants 889/200% and 890/2001 that in these eleven was except w.A. Nos. their children are studying, no reason nas been ∕assigned written statements Ot the 9 U.As. ingicating as to what was so nn) exigencies urgent that transfer was necessary service. transter/ of applicants Even on ground tne าท U.A. NOS.88//2001, 885/2001, 886/2001, 888/2001, 908/2001, 912/2001, naxing been made 916/2001 and 10/2002, in the mid-academic given effect and they could peen session cannot be nave énò∖ ΟŤ the academic چە session. They could tne transferred aτ transterred with immediate effect.

is/additional ground for which Inere transter OT 21. applicant of Applicant A.R.Patil, 912/2001 is bad in U.A.NO. ⊬⁄atıı wa∕s working as Sub-Divisional Engineer officiating capacity on the date transfer was ordered. It has peen argued that/the officer transferring him i.e. manager, lejeçóm manarashtra Uircle was not competent to transfer 1nere nim, and theretore, his transfer is bad in law. appears Ine respondents justification substance/in this argument also. tor cancelling transfer of A.J. Jawale, one of the 21 initially transferred, is that he was Sub-Divisional Engineer at relevant time and therefore he could not be transferred. If A.J. Jawale could not be transferred then now this applicant has Inere could not be advanced transferred by the same authority. explanation from respondents: specially transferring side, 1nus, officiating Sub-Divisional Engineer J.1.U. as so tar transfer of this officer, namely - A.R. Patel is concerned, is also bad for that reason.

Here, we are required to dear with the case or applicant 21. in OA Nos. 10/2002 separately. We find that in his case neither any criminal prosecution nor any disciplinary proceedings has peen initiated. He is only bunched together with those facing criminal prosecution or disciplinary proceedings and thus casting stigma on nim. we are not inclined to upnoid the order of transfer in other U.As. and therefore so far applicant or this case is concerned there is nothing wrong with the order except that his children are studying and therefore, his order of transfer can be effected after the end be academic session, but when we have recorded finding that white ordering transfer the exercise of power by transferring officer is colourable exercise quash the impugned order passed of power, we would like against them also.

Although we are quasning the transfer order, during arguments it has been pointed out that some officers stand relieved and await the decision on their application for interim relief. We reserved orders in these cases and therefore we would like to direct the respondents that officers who stands relieved and have not joined at Goa Telecom Division, they will grant appropriate leave due to such officer and in case leave is not due to any one then special leave is to be given without break in service.

214 For aforesaid reasons, the O.A. Nos. 885/2001, 886/2001, 887/2001, 888/2001, 889/2001, 890/2001, 891/2001, 908/2001, 912/2001, 916/2001 and 10/2002 are allowed with above directions and the order of transfer dt. 26.11.2001 is set aside equilibrium.

MEWREK(V)

VICE-CHAIRMAN

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on 12 of 885[8]

# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

CP NO.7/2002 AND MP NO.39/2002 IN OA NO.649/1997

25/1/2002

Applicant present in person.

By this CP, the applicant has prayed for initiating proceedings against respondents for wilful disobedience of the order passed by this Tribunal on 3/4/98. As per the operative it was the departmental enquiry was to be completed and final order was to be passed as early ลร possible, preferably within a period of 6 months from the date of receipt of order. In para-III of CP, it has been stated that "respondents have neither considered the Applicant's case for promotion reviewed for adhoc promotion due to him since 1991, within stipulated time of 6 months from the date of receipt of orđ, s dated 3/4/98." No specific date is given as to on what date the order was received. If the order was received some time 1998, which reasonably we believe from the tenor of the CP, then the CP is highly belated and likely to be dismissed for bar of limitation. The applicant appearing in person contended that the delay be condoned for which he has filed MP-39/2002 praying for condonation of delay. Which According to him, L is of three years 3 years and 15 that months. The law does not permit condonation of delay in moving a CP. The MP for condonation of delay rejected. The CP is dismissed as barred by limitation.

(SMT.SHANTA SHASTRY)
MEMBER(A)

(BIRENDRA DIKSHIT)
VICE CHAIRMAN

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